

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/7204/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court, Itanagar Permanent Bench,
Naharlagun, Arunachal Pradesh.

Dated Guwahati, th 25 August, 2022.

Sub:- **Earned Leave.**

Ref:- HC(IB)-VIG/01/2022/ Dated 24.08.2022.

Sir,

With reference to the above, I am directed to inform you that Shri Ito Basar, District & Sessions Judge, Khonsa, Tirap District, Arunachal Pradesh, has been granted **Ex post Facto earned leave for 3 days from 17.08.2022 to 19.08.2022 with station leave permission**, subject to submission of his Leave Admissibility Report in the Registry of Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh. Further, he has been asked to hand over charge to the next senior most Judicial officer at the station for the aforesaid days.

Yours faithfully,

Sdt.

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/7205-7206/A, dated , 25-08-2022

Copy to:

1. Shri Ito Basar, District & Sessions Judge, Khonsa, Tirap District,
Arunachal Pradesh.

2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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